

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b) A total number of 19 letters of intent and SIA Registrations have been issued, from January to June, 1986, to the non-resident Indians for setting up industries in various States. Out of this, two proposals are for setting up units in Karnataka. This figure does not include proposals to set up 100 per cent Export Oriented Units.

(c) and (d) Details of the letters of intent issued to non-resident Indians and others are available in the supplement to the 'Monthly Newsletter' published by the Indian Investment Centre, New Delhi, copies of which are available in the Parliament Library.

Permission to expand capacities of industries

636. SHRI SRIKANTA DATTA NARASIMHARAJA WADIYAR : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have allowed industries in six sectors to expand their capacities;

(b) if so, what are those six sectors and the number of industries allowed to expand their capacities;

(c) whether the benefit is going to be provided to the MRTTP companies; and

(d) the details of the industries going to be allowed to expand their capacities ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (d). Under the provisions of the Industries (Development and Regulation) Act 1951 and the rules made thereunder, undertakings including those falling within the provisions of MRTTP Act are free to come up with proposals for expansion of industrial capacity in respect of the scheduled industries and such applications are considered on merits. However, in accordance with the liberalised licensing policy and procedure, industrial licences are re-endorsed for higher capacities without having to obtain an

expansion licence. Government decisions were announced vide Ministry of Industry Press Notes No. 1 and 2 (1986 Series) dated 15.1.86 and 1.1.86 respectively and Press Note No. 15 dated 27th May, 1986, copies of which have been made available to the Parliament Library.

Import of crude from U.S.S.R.

637. SHRI V.S. KRISHNA IYER : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the quantum of crude oil supplies from Soviet Union during 1986-87 as per the agreement;

(b) whether the Soviet Union has agreed to a cut in prices in view of the fall in international prices; and

(c) if so, whether Government propose to take up with the Soviet Union to sell the crude to India at prevailing market prices under Indo-Soviet trade protocol of 1986 ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) It is proposed to conclude a contract for the import of 3.5 million tonnes of crude oil from the Soviet Union during 1986.

(b) and (c). Contract for import of crude oil is being finalised with the Soviet Union at market related prices.

Setting up of Power Station at Yelahanka near Bangalore

638. SHRI V.S. KRISHNA IYER : Will the Minister of ENERGY be pleased to state :

(a) whether the Central Electricity Authority has declared as feasible and economical the setting up of 120 MW generating station at Yelahanka near Bangalore;

(b) if so, the reason for not giving clearance so far; and